

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 50/RP/2022**

- Subject** : Petition for review of the order dated 10.6.2022 in Petition No.482/TT/2020 in the matter of true-up of 2014-19 period and approval of tariff for the 2019-24 period for Transmission and Distribution system activities in respect of Damodar Valley Corporation.
- Date of Hearing** : 6.3.2023
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Damodar Valley Corporation (DVC)
- Respondents** : West Bengal State Electricity Distribution Company Limited and Anr.
- Parties present** : Ms. Anuhree Bardhan, Advocate, DVC  
Ms. Srishti, Advocate, DVC  
Ms. Surbhi Kapoor, Advocate, DVC  
Ms.Tanya Sareen, Advocate, DVC  
Shri Aneesh Bajaj, Advocate, DVC  
Shri Rajiv Yadav, Advocate, DVPCA  
Shri Awanit Kumar Singh, Advocate, DVPCA

**Record of Proceedings**

The instant petition is filed by Damodar Valley Corporation (DVC) seeking review of the order dated 10.6.2022 in Petition No.482/TT/2020 wherein the tariff of 2014-19 tariff period was trued up and tariff for the 2019-24 tariff period of the T&D Network of DVC was approved.

2. The learned counsel for the DVC submitted that review petition has been filed on three grounds, viz- disallowance of O&M Expenses for 303 number of bays located in the power house switchyards of DVC and two other issues. She submitted that the Commission has already corrected two of the errors pointed out by DVC in order dated 10.6.2022 through a corrigendum dated 23.7.2022 and the only remaining issue that is for consideration is the disallowance of the O&M Expenses for the bays in the switchyards. She submitted that the 303 bays that are located in their switchyard are part of the transmission network and they do not form part of the generating stations and



hence disallowance of O&M Expenses for the bays in the switchyard is an error apparent on the face of record.

3. Learned counsel for the DVPCA, the objector in the matter, appeared and submitted that DVPCA has neither been impleaded in the matter by DVC nor has been served with the review petition. The Commission observed that a view in this regard would be taken after deciding the issue of admissibility of the matter.

4. After hearing the review petitioner, the Commission reserved the order on admissibility of the matter.

**By order of the Commission**

sd/-

(V. Sreenivas)  
Joint Chief (Law)

